

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7118 of 2021

In Re: Olive Ridley Turtles ***Petitioner***
Mr. Mohit Agarwal, Amicus Curiae
-versus-
Principal Secretary, Forest and ***Opposite Parties***
Environment Department and
others

Mr. P.K. Muduli, Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUSTRAY

ORDER
26.04.2021

Order No.

07.

1. This matter is taken up by video conferencing mode.
2. The Superintendent of Police, Kendrapara as well as Mr. Sreekanta Kumar Barik, Inspector-In-Charge, Talchua Marine Police Station (T.M.P.S.), who has filed the affidavit dated 26th April 2021, shall remain present before this Court on video conferencing mode tomorrow with the records to answer queries regarding previous cases, if any, involving the same boat/boat owner registered at the J.M.P.S. and the status of those cases.
3. List on 27th April, 2021.
4. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with

certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

S.K. Guin

